

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.11 of 1995

Thursday, this the 5th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. Smt Ratna Bai Kolathur,
Newsreader-cum-Translator,
All India Radio,
Kozhikode-673 032. .. Applicant

By Advocate Mr. UK Ramakrishnan

Vs.

1. Union of India represented by
Secretary, Ministry of Information
& Broadcasting, New Delhi.
2. The Director General,
All India Radio, Akashvani Bhavan,
Parliament Street, New Delhi-110001.
3. The Station Director,
All India Radio, Kozhikode.
4. The Pay and Accounts Officer,
All India Radio, Madras. ... Respondents

By Advocate Mr. Mary Help John David J, Additional Central
Government Standing Counsel

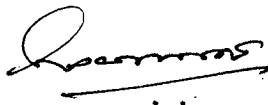
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks certain service benefits, and for these she has made A-5 representation. She is due to retire on 31-3-1995, and a decision must be taken on A-5 representation within six weeks of today. We direct second respondent Director General to do so, by passing a reasoned order on A-5. We also direct that recoveries pursuant to A-4 will not be made in the meanwhile. To enable second respondent to take expeditious action in the matter, applicant will forward a copy of the original application and this order to second respondent forthwith.

2. With these directions we dispose of the application. No costs.

Dated the 5th January, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A4:- True copy of the letter PAO/AIR/
MS/PEN/V 94-95/203 dated 21.7.1994
sent by fourth respondent to third
respondent

Annexure A5:- Photo copy of the representation
dated 1.9.1994 sent by the applicant
to the second respondent